The Minimum Wages (Uttar Pradesh Amendment) Act, 2017

Act 11 of 2018

Keyword(s):
Wages, Employee, Payment
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित
असाधारण

विधायी परिषद
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 12 जनवरी, 2018
पीएच 22, शंक समार 1939

उत्तर प्रदेश शासन
विधायी अनुमान-1

संख्या 114/79-वि-1-18-1(क)7-2017
लखनऊ, 12 जनवरी, 2018

अधिसूचना

"भारत का संविधान" के अनुसरण में यूनामन ने न्यूनतम मजदूरी (उत्तर प्रदेश संसदीय कानून) विलोकन, 2017 पर दिनांक 29 दिसम्बर, 2017 को अनुमोदित प्रदान की और उह उत्तर प्रदेश अधिनियम संख्या 11 सन 2018 के रूप में सरकारी आधिकारिक संसदीय कानून के रूप में संबंधित है।

न्यूनतम मजदूरी (उत्तर प्रदेश संसदीय कानून) अधिनियम, 2017
(उत्तर प्रदेश अधिनियम संख्या 11 सन 2018)

[जैसा उत्तर प्रदेश शासन गजट द्वारा पारित हुआ]

न्यूनतम मजदूरी अधिनियम, 1948 में, उत्तर प्रदेश में अपनी प्रतिलिपि के लिए संदर्भ प्रेम करते अधिसूचना करते थे।

अधिनियम

भारत सरकार के अनुसार के अंतर्गत दो अधिनियम बनाया जाता है—

1—(1) यह अधिनियम न्यूनतम मजदूरी (उत्तर प्रदेश संसदीय कानून) अधिनियम, 2017 का शहीद नाम और विषय।

2) इतिहास के विस्तार सम्पूर्ण उत्तर प्रदेश में होगा।

807 RPH-Labour-Date-6-E
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Nyuutam Majdoori (Uttar Pradesh Sanshodhan) Adhiniyam, 2017 (Uttar Pradesh Adhiniyam Sankhya 11 of 2018) as passed by the Uttar Pradesh Legislature and assented to by the President on December 29, 2017.

THE MINIMUM WAGES (UTTAR PRADESH AMENDMENT) ACT, 2017

(U.P. ACT NO. 11 OF 2018)

[As passed by the Uttar Pradesh Legislature]

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ACT

further to amend the Minimum Wages Act, 1948 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Minimum Wages (Uttar Pradesh Amendment) Act, 2017.

(2) It shall extend to the whole of Uttar Pradesh.
2. In section 11 of the Minimum Wages Act, 1948 for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Every employer/owner of Industrial or other establishment shall make payment of wages to his employee through cheque or N.E.F.T, E.C.S or other banking solutions:

Provided that if the work of employed person is of temporary, casual or fixed term then on his written consent and on submission of a copy of his self attested aadhar card, the employer can make cash payment of wages not more than rupees five thousand once in three months”.

STATEMENT OF OBJECTS AND REASONS

The Minimum Wages Act, 1948 has been enacted by the Central Government with the object of providing a system of fixation of minimum wages for employees employed in scheduled employment and to provide a machinery for ensuring the payment of minimum wages fixed by the Government to employees.

During the last sixty years of the implementation of the Act, due to change in financial and banking scenario, to ensure full payment of wages to workers and to reduce cash economy, it is felt that the implementation of the Act would be more effective and convenient, if the payment of wages is made through cheque or by other banking instruments. After due consideration and consultation with association of employers and trade unions, it has been decided to make provision for payment of wages through cheque, RTGS, NEFT or other banking solutions under the said Act, but under specific circumstances, cash payments of not more than Rs. five thousand can be made to a worker once in three months period.

The Minimum Wages (Uttar Pradesh Amendment) Bill, 2017 is introduced accordingly.

By order,

VIREN德拉 KUMAR SRIVASTAVA,

Pramukh Sachiv.